

(4)

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 291/(MAH)/2017

CORAM: Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 24.11.2017

NAME OF THE PARTIES: Tara Aluminium Works Pvt. Ltd.
V/s.
Essar Projects (India) Ltd.

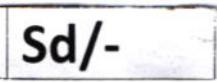
SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1	V. Manodhar Counsel Abhay Patkar	Advocate	

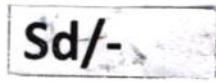
ORDER

TCP No. 291/I&BP/NCLT/MB/MAH/2017

The Counsel for the Petitioner submits that the Petitioner has received the settled amount from the Corporate Debtor. On seeing the Withdrawal Memo filed by the Petitioner for withdrawal of this Company Petition, this Petition is dismissed as withdrawn.


Sd/-

V. NALLASENAPATHY
Member (Technical)
Encl: Withdrawal Memo.


Sd/-

M. K. SHRAWAT
Member (Judicial)